CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO.137/1998 in O.A. NO. 958/1997

New Delhi this the 13th day of May, 1998.

HON BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON BLE SHRI R. K. AHOOJA, MEMBER (A)

- 1. Chandra Mohan Bector
 S/o S. K. Bector, \
 R/o C-182, DDA (MIG) Flats,
 Saket, New Delhi.
- Mrs. Shahnaz Yusuf,
 D/o late Shri A. K. Khan,
 R/o B-327, New Friends Colony,
 New Delhi.
- 3. Shri Birender Kumar S/o Shri Rajeshwar Nath, R/o Akash Darshan Apartments, Mayur Vihar, New Delhi.
- 4. Ms. Madhu Mathuur,
 D/o late Shri P. S. Mathur,
 R/o B-3/44, Janakpuri,
 New Delhi.

... Applicants

(By Shri S. Y. Khan, Advocate)

-Versus∹

Shri P. G. Mankad, Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi.

·... Respondent

O R D E R (ORAL)

Shri Justice K. M. Agarwal:

Heard the learned counsel for the applicants on. the application for contempt.

2. The operative part of the order made in OA 958/97 is as follows :-

Km

"In the circumstances, respondents are directed to treat the petitioners as regular with effect from 4/9-6.1993 for all purpose including seniority and further promotions etc."

As we read the order, nothing appears to be 3. required to be done by the respondents. If subsequent to the date of this order, the applicants feel that any person junior to them has been promoted ignoring their seniority pursuant to the aforesaid order, they may come before us. The applicants are deemed to be unless something is shown to warrant a regular, conclusion that the respondents are not treating them No formal order from the respondents as reguular. appears necessary notifying that pursuant to the said order passed in OA 958/97 they have started treating the applicants regular. As and when any adverse consequences flow, attributable to the status of the applicants as temporary or ad hoc employees, then they may have cause of action to move the Tribunal facts the in Presently and contempt. circumstances of the case we find no case to initiate any contempt proceedings against the respondents. application is accordingly rejected. However, applicants are at liberty to renew the application for contempt, if there arises any occasion for moving such act of omission due to any an application commission on the part of respondents.

> (K. M. Agarwal) Chairman

(R. K. Ahooja)

Member (A)

/as/